

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.23/MP/2019
Alongwith IA No.15/2019**

Subject :Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, alongwith (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business)Regulations,1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission system for Solar Energy Zones in Rajasthan.

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and Others

Date of Hearing : 27.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Manju Gupta, PGCIL
ShriAmitBhargava, PGCIL
ShriPrashant Kumar, PGCIL
ShriYatin Sharma, PGCIL
ShriKashishBhambhani, PGCIL
Shri Rajesh Verma, PGCIL
ShriMukeshKiran, RRVPNL
Ms. PreetikaDwivedi, RRVPNL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for seeking grant of Regulatory Approval for execution of the Transmission system for Solar Energy Zones in Rajasthan. The representative of the Petitioner requested to issue notice to the Respondents.

2. After hearing the representative of the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies by 15.3.2019 with an advance to the Petitioner who may file its rejoinder, if any, by 27.3.2019.

4. The Commission further directed the Petitioner to submit the following information on affidavit, by 29.3.2019:

(a) Publish the details of the scheme and result of system studies on its website in terms of Regulation 8.3 of the Central Electricity Regulatory Commission (Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018;

(b) Signed copy of the LTAs and PPAs, if any;

(c) Recommendations of the concerned RPCs, results of system studies carried out by the Petitioner and comments/suggestions of stakeholders and its treatment as per Regulation 9.1 of Central Electricity Regulatory Commission (Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018;

(d) As per Regulation 7(1) and 7(2) of Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, the tariff of the ISTS system is required to be borne by the users of the system. The Petitioner may clarify the LTTC of the system;

(e) Details of demand projections, network reliability and design criteria of the planned system;

(f) Detailed Project Report of the ISTS system and confirm that all the said elements of the instant ISTS system are ISTS in nature;

(g) Minutes of Meeting of Northern Region Standing Committee on Transmission meeting held on 11.9.2018;

(h) Calculations of levelized tariff i.e. calculations related to 'Estimated impact on tariff for next five years';

(i) Funding details of the instant ISTS scheme.

5. The Commission directed that due date of filing the replies, rejoinder and information should be strictly complied with. No extension shall be granted on that account.

6. The representative of the Petitioner submitted that the Petitioner has filed IA No.15/2019 for urgent hearing. The representative of the Petitioner submitted that since, the Petition has been listed for hearing, IA may be disposed of. Accordingly, the Commission disposed of the IA No. 15/2019.

7. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**